

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

CUSTOMS APPEAL NO. 293 OF 2012

(Arising out of Order-In-Original No. 02/CUS/COMMR./2012 dated
25.01.2012 passed by Commissioner of Customs.)

VIDEOCON INDUSTRIES LTD.

14Km, Stone Paithan Road,
Chitegaon,
Aurangabad-431 030.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, AURANGABAD**

Town Centre, N-5,
CIDCO,
Aurangabad-431 003.

Respondent

Appearance:

None for the appellant.

Shri D.S. Maan, Deputy Commissioner, Authorized Representative for the
Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 14.08.2025

Date of Decision: 14.08.2025

FINAL ORDER NO :- A/86267/2025.

None for the appellant on last several occasions since 09.05.2022.
Notice sent through concerned Commissionerate has also been served on
appellant and certificate of service dated 24.10.2024 is received from the
concerned Deputy Commissioner through AR office.

2. It seems that appellant is not interested to pursue its appeal.
3. Consequently, we dismiss the appeal for default and non-prosecution
under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**